

STATEMENT RE. STATE OF HIMACHAL  
PRADESH (AMFNDMFNT)  
ORDINANCE

THE MINISTER OF STATE IN THE  
MINISTRY OF HOME AFFAIRS AND  
MINISTER OF STATE, DEPTT. OF  
ELECTRONICS, DEPTT. OF ATOMIC  
ENERGY AND DEPTT. OF SCIENCE  
AND TECHNOLOGY (SHRI K. C.  
PANT) : Sir, I beg to lay on the Table a  
copy of the explanatory statement (Hindi  
and English versions) giving reasons for  
immediate legislation by the State of  
Himachal Pradesh (Amendment) Ordinance,  
1971, as required under rule 71(1) of the  
Rules of Procedure and Conduct of Business  
in Lok Sabha. [*Placed in Library. See  
No. LT-51/71*]

12.25 hrs.

IMPORTS AND EXPORTS (CONTROL)  
AMENDMENT BILL

THE MINISTER OF FOREIGN  
TRADE (SHRI L. N. MISHRA) : Mr.  
Speaker, Sir, I move\* :

"That the Bill further to amend the  
Imports and Exports (Control) Act, 1947,  
as passed by Rajya Sabha, be taken  
into consideration."

This Bill, as you are aware, was dis-  
cussed in the Rajya Sabha on the 25th and  
was passed. The Bill seeks to continue  
powers to prohibit or control imports and  
exports. Hon. Members are aware that the  
need for the Central Government to have  
legislative powers to control the foreign  
trade of the country is as great today as it  
was in 1947. The country has embarked  
on an ambitious Fourth Five Year Plan.  
The country is progressing towards indus-  
trialisation rapidly. The defence require-  
ments also are much more than in the past.  
The need to conserve foreign exchange is,  
therefore, imperative and the position needs  
to be controlled closely and continuously to  
ensure optimum utilisation of available  
foreign exchange resources for the purchase  
of goods required to sustain industrialisa-  
tion, to protect the indigenous industry and  
to meet essential requirements of defence and

export-oriented industries. On the exports  
side, it is necessary to ensure healthy  
practices in our foreign trade and to safe-  
guard the interest of the country in respect  
of items primarily required for home con-  
sumption. The Imports and Exports  
(Control) Act will cease to have effect after  
the 31st March, 1971, from which date there  
will be no legislative sanction for continuance  
of the imports and exports control. As the  
need for the continuance of exports and  
imports control is still imperative, I propose  
to extend the life of the Act on a perma-  
nent basis. I hope, what I have said would  
have given hon. Members a broad idea of  
its purpose and its provision.

With these few words, Sir, I move the  
amending Bill for consideration of the  
House.

MR. SPEAKER Motion moved .

"That the Bill further to amend the  
Imports and Exports (Control) Act, 1947,  
as passed by Rajya Sabha, be taken into  
consideration "

SHRI N. SREEKANTAN NAIR  
(Quilon) . I have got an amendment , in  
fact, the only amendment is in my name.

MR. SPEAKER : The procedure is  
that we have general discussion first and  
after the consideration motion is passed we  
go to the clauses. At that time you can  
move your amendment.

I think, it is much better that we finish  
it early because more time on it will take  
out the time fixed for the discussion on the  
President's Address. We must finish it by  
3 O'Clock, excluding the lunch hour.

SHRI N. SREEKANTAN NAIR rose -

MR. SPEAKER : Do you want to  
speak on your amendment or during the  
general discussion.

SHRI N. SHREEKANTAN NAIR :  
During the general discussion. The amend-  
ment is part of the general discussion. By  
this amendment I want to pin it down to  
a particular year instead of making it a  
permanent legislation.

\*Moved with the recommendation of the President.